

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1277

ANSWERED ON:27.10.2008

EXEMPTION FROM ESI ACT

Ajaya Kumar Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether many hospitals in the private sectors have requested to the Union Government to exempt them from Employees State Insurance (ESI) Act, 1948 as their employees are already provided with medical facilities; and

(b) if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI OSCAR FERNANDES)

(a) & (b): 29 hospitals have requested the Government for exemption from the ESI Act, 1948.

Four hospitals have already been exempted by the State Governments. In respect of others, the State Governments have sought the comments of Employees' State Insurance Corporation which are being processed for onward transmission to the State Governments.